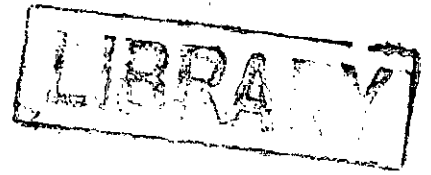


CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH  
KOLKATA



OA. 350/522/2019

Date of Order:-31.05.2019

Present :Hon'ble Ms. Bidisha Banerjee, Judicial Member

Karma Barla @ Oram, aged about 43 years, S/o Late Ratia Oram, Permanent resident of Village-Lalobringa, P.O Kalo Sihiria, P.S Biramitrapur, Dist - Sundergarh and at present working as Group D Employee in Construction Engineering, Chakradharpur Railway Station, P.O Chakradharpur, Dist - Singhbhum - 833102 (Jharkhand)

--Applicant

-versus-

1. Union of India, represented by the General Manager, South Eastern Railways, At- Garden Reach, Kolkata - 700043 (West Bengal).

2. Divisional Railway Manager, South Eastern Railway, Chakradharpur Division, at P/O Chakradharpur, Dist - Singhbhum - 833102 (Jharkhand).

3. Principal Chief Personnel Officer, South Eastern Railways, At- Garden Reach, Kolkata - 700043 (West Bengal).

4. Divisional Finance Manager, South Eastern Railway, Chakradharpur Division, At P/O Chakradharpur, Dist - Singhbhum - 833102 (Jharkhand).

5. Secretary, Railway Board, Government of India, Ministry of Railway, Rail Bhawan, New Delhi - 110001.

--Respondents

For the Applicant : Mr. R. B. Mohapatra, Counsel

For the Respondents : Mr. P. Prosad, Counsel

ORDER (Oral)

Per Ms. Bidisha Banerjee, JM:

Heard ld. Counsel for both sides in extensio.

2. At hearing it transpired that the applicant seeks benefit of the a judgment which he has not indicated in his representation dated 06.02.2018(Annexure A-19), consideration whereunder he has sought for.

3. Therefore, ld. Counsel for applicant wants to withdraw the present OA to prefer a representation to the respondents' authorities to seek benefit of the judgment which he wishes to reply upon.

4. In the event, if he prefers the representation, within a period of 4 weeks from the date of receipt of a copy of this order, the same shall be considered in the light of the judgment rendered by the Hon'ble High Court of Delhi in WPCT. No. 2810/16 dated 27.03.2017 with a reasoned and speaking order within the period of 3 months.

5. It is made clear that I have not gone into the merits of this matter and therefore all points are kept open for consideration by the respondents' authorities.

6. Accordingly, OA is disposed of as ~~withdrawn~~ with the aforesaid order.

No costs.

(Bidisha Banerjee)  
Member (J)

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